

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
04-04-2024 AT 10:30 AM**

**CP (IB) No. 191/95/HDB/2023  
AND  
IA (IBC) 572/2024 in CP (IB) No. 191/95/HDB/2023  
u/s. 95 of IBC, 2016**

**IN THE MATTER OF:**

Bank of Baroda

...Petitioner

**AND**

Mr. BV Subbha Rao and  
M/s. Kanakadhara Ventures Private Limited

...Respondent

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

**CP (IB) No. 191/95/HDB/2023**

Learned Counsel Mr Praveen Jain along with Srikanth Rathi, for Financial Creditor present physically.

Resolution Professional called absent.

Matter adjourned to 19.04.2024.

**IA (IBC) 572/2024**

Matter adjourned to 19.04.2024.

Sd/-

**MEMBER (T)**

Sd/-

**MEMBER (J)**